

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.3013/2017

New Delhi, this the 1st day of September, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Govind Khatri, Age 48 years, Group 'C',

S/o Shri Bahadur,

R/o 126 Block-A,

Amrit Vihar, Nathu Pura,

Burari,

Delhi-110084.

Working as Driver

In the office of :

Directorate Fire Services,

Civil Defence, Home Guards,

(Ministry of Home Affairs)

....Applicant

(By Advocate: Shri B.B. Bhatia)

Versus

1. Directorate Fire Services,
Civil Defence, Home Guards,
Through Director General,
Ministry of Home Affairs,
Government of India,
East Block-VII, Level-7,
R.K. Puram,
New Delhi-110066.

...Respondent

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for applicant.

2. The applicant, a casual driver under the respondents has filed this OA seeking the following reliefs :-

“(A) To direct the respondent no.1 to regularize the Applicant to the post of Driver at-least w.e.f. July 2008 with all consequential benefits viz. seniority, promotion, difference in pay etc. And,

(B) To pass any order, further orders, as this Hon’ble Tribunal may deem fit and proper, in view of the facts and circumstances of the case and in the interest of justice.”

3. It is submitted that the applicant made a number of representations including representation dated 20.12.2016, ventilating his grievances. However, respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case, with a direction to the respondents to decide the representation dated 20.12.2016, of the applicant by passing a reasoned and speaking order within a period of 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

5. Let a copy of the OA be enclosed to this order.

(Nita Chowdhury)
Member (A)

‘rk’

(V. Ajay Kumar)
Member (J)